

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A.1267/1997

Date of order : 29.9.2003

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman

RABINDRA KAR

VS.

UNION OF INDIA & ORS.

For the applicant : None

For the respondents : Mr. P.K. Arora, counsel

ORDER

Per Justice B. Panigrahi, V.C.

Mr. B. Chatterjee, 1d. counsel has filed power on behalf of the applicant in this matter, but he is found absent on call. We are told that this case was once dismissed for default and later on it was restored to file on applicant's prayer.

2. 1d. counsel Mr. P.K. Arora appearing for the respondents has invited our attention that even on merits the applicant has no case.

3. The applicant has claimed to have worked in the department from March, 1973 to July, 1973 for 139 days and, therefore, he claimed to have acquired a temporary status under the relevant rules.

4. Mr. Arora, 1d. counsel for the respondents on instruction and on verification of records has stated that the applicant has never worked in the establishment as claimed. It has been further submitted that the application is otherwise barred by limitation and want of jurisdiction since there has been absolutely no explanation as to why he kept quiet for such a long time from 1973 till the date of filing of this O.A.